

**ANTI-DUMPING DUTY ON OPTICAL FIBRE ORIGINATING IN OR EXPORTED FROM KOREA RP:
[Notfn. No. 94/00-Cus., dt. 28.6.2000]**

WHEREAS in the matter of import of Optical Fibre falling under sub-heading No. 9001.10 of the First Schedule to the Customs Tariff Act, 1975 (51 to 1975), originating in, or exported from, Korea RP, the Designated Authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th November, 1999 had come to the conclusion that -

- (a) Optical Fibre, originating in, or exported from, Korea RP has been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports from the subject country;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed an antidumping duty vide notification of the government of India in the Ministry of Finance (Department of Revenue), No. 136/99-Customs, dated the 29th December, 1999, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 29th December, 1999;

AND WHEREAS the Designated Authority vide its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th June, 2000 has come to the conclusion that-

- (a) Optical Fibre, originating in, or exported from, Korea RP, has been exported to India at a price below the normal value, resulting in dumping;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by the dumping of the subject goods originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) thereof, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the Designated Authority, hereby imposes on Optical Fibre, falling under sub-heading No. 9001.10 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Korea RP, and when exported by exporters mentioned in column (1) of the Table annexed hereto, and imported into India, an antidumping duty at the rate specified in the corresponding entry in column(2) of the said Table.

Table

(1)	(2)	Amount (US\$ per K.M.)
(i)	Samsung Electronics Ltd.	2.32
(ii)	Daewoo Corporation	8.96
(iii)	L.G. Cables and Machinery Ltd.	4.83
(iv)	Taihan Electric Wire Co. Ltd.	5.18
(v)	All other exporters	8.96

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of

imposition of the provisional anti-dumping duty i.e. the 29th December, 1999 and shall be payable in Indian currency.

Explanation. - For the purposes of conversion of the amount specified in column (2) of the Table above into Indian currency, the "rate of exchange" applicable shall be the rate notified by the Central Government under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and in force on the date on which the bill of entry is presented under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON STEEL AND FIBRE GLASS TAPES AND THEIR PARTS AND COMPONENTS, ORIGINATING IN OR EXPORTED FROM ANY COUNTRY:

[Notfn. No. 147/03-Cus., dt. 7.10.2003 as amended by 122/06,50/08,104/08]

WHEREAS in the matter of import of steel and fibre glass tapes and their parts and components (hereinafter referred to as "the subject goods"), falling under sub-heading 9017 80 10, 8486 90 00 or 9017 90 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, (hereinafter referred to as "the subject country"), and imported into India, the designated authority *vide* its preliminary findings No.14/31/2002-DGAD, dated the 31st January, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st January, 2003, had come to the conclusion that –

- (i) steel and fibre glass tapes and their parts originating in, or exported from People's Republic of China had been exported to India below normal value, resulting in dumping;
- (ii) the domestic industry had suffered material injury;
- (iii) injury had been caused by imports from People's Republic of China; and

had recommended imposition of provisional anti-dumping duty, pending final determination, on all imports of steel and fibre glass tapes and their parts, originating in, or exported from, People's Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty *vide* notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No.65/2003-Customs, dated the 4th April, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 4th April, 2003 [G.S.R. 304(E), dated the 4th April, 2003];

AND WHEREAS the designated authority, *vide* its final findings No.14/31/2002-DGAD, dated the 1st September, 2003 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st September, 2003, has come to the conclusion that -

- (i) subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) the Indian Industry has suffered material injury;
- (iii) the injury has been caused by the dumped imports from the subject country, and

the DA has considered it necessary to impose final anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country so as to remove the injury to the domestic industry;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), of section 9A of the said Customs Tariff Act, read with sub-section (5) thereof, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the correspond-

ing entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6) and produced by the producers as specified in the corresponding entry in column (7) and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the difference between the amount as specified in the corresponding entry in column (9) and the landed value of the goods, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	9017 80 10, 8486 90 00 or 9017 90 00	Measuring Tape	Steel Tapes and parts and components thereof	People's Republic of China	Any Country	Any Producer	Any Exporter	4.106	Kg.	US \$
2.	9017 80 10, 8486 90 00 or 9017 90 00	Measuring Tape	Steel Tapes and parts and components thereof	Any and parts and	People's Republic of China	Any Republic	Any Producer	4.106	Kg.	US \$
3.	9017 80 10, 8486 90 00 or 9017 90 00	Measuring Tape	Steel Tapes and parts and components thereof	People's Republic of China	People's Republic of China	Any Republic	Any Producer	4.106	Kg.	US \$
4.	9017 80 10, 8486 90 00 or 9017 90 00	Measuring Tape	Fibreglass Tape and parts and components thereof	Any Tapes and	People's Republic of China	Any Republic	Any of	4.691	Kg.	US \$
5.	9017 80 10, 8486 90 00 or 9017 90 00	Measuring Tape	Fibreglass Tape and parts and components thereof	People's Republic of China	Any Republic	Any Country	Any Producer	4.691	Kg.	US \$
6.	9017 80 10, 8486 90 00 or 9017 90 00	Measuring Tape	Fibreglass Tape and parts and components thereof	People's Republic of China	People's Republic of China	Any Republic	Any Producer	4.691	Kg.	US \$

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 4th April, 2003, and shall be paid in Indian currency.

3. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 3rd day

of April, 2009..

Explanation. - For the purposes of this notification, -

(a) "landed value" shall be the assessable value as determined under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) the "rate of exchange" applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification issued from time to time, in exercise of powers conferred under sub-section (3) of section 14 of the Customs Act, 1962 and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON PLASTIC OPHTHALMIC LENSES ORIGINATING IN OR EXPORTED FROM CHINA PR:
[Notfn. No. 55/04-Cus. dt. 19.4.2004 as amended by 103/08]**

WHEREAS in the matter of import into India of plastic ophthalmic lenses falling under tariff item 9001 50 00 of the First Schedule to the Customs Tariff Act, 1975(51 of 1975) (hereinafter referred to as "the subject goods"), originating in, or exported from, People's Republic of China and Chinese Taipei (hereinafter referred to as "the subject countries"), the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th August, 2003, had come to the conclusion that

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(a) plastic ophthalmic lenses in all forms originating in or exported from the subject countries had been exported to India below its normal value;

(b) the domestic industry had also suffered material injury by way of financial losses due to depressed net sales realization on account of price depression and suppression caused by low landed prices of the subject goods;

(c) the injury had been caused to the domestic industry both by volume and price effects of dumping of the subject goods on account of dumped imports of the subject goods originating in or exported from the subject countries; and

had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods, originating in, or exported from the subject countries;

AND WHEREAS on the basis of aforesaid findings of the designated authority, the Central Government had imposed anti-dumping duty, provisionally on the subject goods, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 139/2003-Customs, dated the 5th September, 2003 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 5th September, 2003 [G.S.R. 712 (E), dated the 5th September, 2003];

AND WHEREAS, the designated authority, *vide* its final findings No. 14/16/2002-DGAD, dated the 25th February, 2004, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 25th February, 2004, has come to the conclusion that-

(a) the subject goods originating in or exported from People's Republic of China have been exported to India below normal value;

(b) the domestic industry has suffered material injury;

(c) the injury has been caused to the domestic industry both by volume and price effect of dumped imports originating in or exported from People's Republic of China; and

has considered it necessary to impose definitive anti-dumping duty, on all imports of the subject goods from People's Republic of China in order to remove the injury to the domestic industry accrued on account of

dumping;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6) and produced by the producers as specified in the corresponding entry in column (7) and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty calculated as a percentage of cost, insurance and freight (CIF) export prices to India at the rate specified in the corresponding entry in column (9), of the said Table.

Table

S1. Tariff No. item	Description of goods	Specifi- cation	Country of origin	Country of export	Producer	Exporter	Rate of duty (%)
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1. 90015000	Corrective plastic ophthalmic lenses	Excluding plano coloured lenses	People's Republic of China	Any country	Any Producer	Any Exporter	7.18%
2. 90015000	Corrective plastic ophthalmic lenses	Excluding plano coloured lenses	Any country	People's Republic of China	Any Producer	Any Exporter	7.18%

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 5th September, 2003, and shall be paid in Indian currency.

3. This notification shall be in force upto and inclusive of the 4th day of September, 2009, unless revoked earlier.

Explanation- For the purposes of this notification, the "rate of exchange" applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification issued from time to time in exercise of powers conferred under sub-section (3) of section 14 of the Customs Act, 1962, and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON MEASURING TAPE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No. 49/09-Cus. dt. 15.5.2009 as amended by 29/14]

Whereas, the designated authority vide notification No. 15/2/2008-DGAD, dated the 31st March, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st April, 2008, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Ar-

articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty imposed on steel and fibre glass tapes and their parts and components (hereinafter referred to as the subject goods), originating in or exported from, the People's Republic of China (hereinafter referred to as the subject country) *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 147/2003-Customs, dated the 7th October, 2003, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 793(E), dated the 7th October, 2003;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods for a period of six months *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 50/2008-Customs, dated the 21st April, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 296(E), dated the 21st April, 2008;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods for a further period of six months *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 104/2008-Customs, dated the 10th September, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 649(E), dated the 10th September, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority *vide* its final findings No. 15/2/2008-DGAD, dated the 27th March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th March, 2009, had come to the conclusion that-

- (a) the subject goods were entering the Indian market at dumped prices and dumping margins of the subject goods imported from China PR was substantial and above de-minimis.
- (b) the subject goods were likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from China PR was substantial and above de-minimis.
- (c) the subject goods were likely to enter Indian market at dumped prices should the present measures be withdrawn.
- (d) even though the performance of the domestic industry had improved with the imposition of anti-dumping duties, the situation of the domestic industry continued to be fragile and vulnerable and in the event of revocation of the anti dumping duty, the domestic industry in all likelihood would once again be subjected to the recurrence of dumping and injury;

and had recommended continued imposition of definitive anti-dumping duty on the subject goods, originating in, or exported from, the subject country in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into

India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

ds in like currency as per like unit of measurement.

Table

S1. Tariff No. item	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 9017 80 10 or 9017 90 00 or 8486 90 00	Measuring Tape	Steel Tapes and parts and components thereof	People's Republic of China	People's Republic of China	Any	Any	4.19	Kg.	US\$
2. 9017 80 10 or 9017 90 00 or 8486 90 00	Measuring Tape	Steel Tapes and parts and components thereof	People's Republic of China	Any other than People's Republic of China	Any	Any	4.19	Kg.	US\$
3. 9017 80 10 or 9017 90 00 or 8486 90 00	Measuring Tape	Steel Tapes and parts and components thereof	Any country	People's Republic of China	Any	Any	4.19	Kg.	US\$
4. 9017 80 10 or 9017 90 00 or 8486 90 00	Measuring Tape	Fibreglass Tapes and parts and components thereof	People's Republic of China	People's Republic of China	Any	Any	4.10	Kg.	US\$
5. 9017 80 10 or 9017 90 00 or 8486 90 00	Measuring Tape	Fibreglass Tapes and parts and components thereof	People's Republic of China	Any other than People's Republic of China	Any	Any	4.10	Kg.	US\$
6. 9017 80 10 or 9017 90 00 or 8486 90 00	Measuring Tape	Fibreglass Tapes and parts and components thereof	Any country	People's Republic of China	Any	Any	4.10	Kg.	US\$

2. This notification shall remain in force upto and inclusive of the 14th day of May, 2015.

***ANTI-DUMPING DUTY ON HEXAMINE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 32/09-Cus., dt. 27.3.2009]**

***Anti-dumping duty on Hexamine originating in or exported from specified countries
[Notfn. No. 32/09-Cus., dt. 27.3.2009] under Chapter 29.**

Whereas, the designated authority, *vide* its notification No. 15/10/2007-DGAD, dated 29th February, 2008, published in Part I, section 1 of the Gazette of India, Extraordinary, dated the 29th February, 2008, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on Hexa Methylene Tetramine, commonly known as Hexamine, falling under sub-heading 2921 29 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975), originating in, or exported from, Iran, imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 58/2005-Customs dated the 30th June, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.434(E), dated the 30th June, 2005;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country upto and inclusive of the 16th March, 2009 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 35/2008 -Customs dated the 14th March, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.180 (E), dated the 14th March, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority in its final findings issued *vide* notification No. 15/10/2007-DGAD, dated 26th February, 2009, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 26th February, 2009, has come to the conclusion that-

- (a) the subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from Iran is substantial and above de-minimis;
- (b) the subject goods are likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from Iran is substantial and above de-minimis;
- (c) the subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn; and
- (d) even though the domestic industry has improved its performance during the period of investigation the situation of domestic industry continues to be fragile and dumped imports from subject countries continue to cause a substantial injury to the domestic industry. Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify;

and has recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, , the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and

imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2921 29	Hexa Methylene Tetramine, commonly known as Hexamine	Any	Iran	Any	Any	Any	107.28	Metric Tonne	US Dollar
2	2921 29	Hexa Methylene Tetramine, commonly known as Hexamine	Any	Any	Iran	Any	Any	107.28	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON MEASURING TAPES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 31/15-Cus., dt. 9.7.2015]**

Whereas, the designated authority, vide notification No. 15/9/2014- DGAD, dated 9th May 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of steel and fibre glass measuring tapes and their parts and components (hereinafter referred to as the subject goods), originating in or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 49/2009-Customs, 15th May, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 336(E), dated the 15th May, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 14th May, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 29/2014-Customs (ADD), dated the 4th July, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary,

vide number G.S.R 432(E), dated the 4th July, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings vide notification No. 15/9/2014-DGAD, dated the 5th May, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th May, 2015 has come to the conclusion that-

- (a) there is continued dumping of the subject goods from the subject country;
- (b) dumped imports of subject goods are causing injury to the domestic industry;
- (c) the dumping of subject goods and injury to the domestic industry is likely to continue if the anti-dumping duty is revoked;
- (d) continuation of definitive anti-dumping duty on all imports of the subject goods from the subject country is necessary in order to remove likely injury to the domestic industry;

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under Tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an antidumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	9017 80 10 or 9017 90 00	Measuring Tapes	Steel Tapes and parts and components thereof	People's Republic of China	People's Republic of China	Any	Any	2.83	kg	US\$
2.	9017 80 10 or 9017 90 00	Measuring Tapes	Steel Tapes and parts and components thereof	People's Republic of China	Any country other than People's Republic of China	Any	Any	2.83	kg	US\$

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3.	9017 80 10 or 9017 90 00	Measuring Tapes	Steel Tapes and parts and components thereof	Any country other than People's Republic of China	People's Republic of China	Any	Any	2.83	kg	US\$
4.	9017 80 10 or 9017 90 00	Measuring Tapes	Fibre glass Tapes and parts and components thereof	People's Republic of China	People's Republic of China	Any	Any	1.33	kg	US\$
5.	9017 80 10 or 9017 90 00	Measuring Tapes	Fibre glass Tapes and parts and components thereof	People's Republic of China	Any country other than People's Republic of China	Any	Any	1.33	kg	US\$
6.	9017 80 10 or 9017 90 00	Measuring Tapes	Fibre glass Tapes and parts and components thereof	Any country other than People's Republic of China	People's Republic of China	Any	Any	1.33	kg	US\$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON MEASURING TAPES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**[Notfn. No. 16/16-Cus., dt. 2.5 2016]**

Whereas, in the matter of 'Measuring Tapes' (hereinafter referred to as the subject goods) falling under tariff items 9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10 or 9017 80 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as the Customs Tariff Act], originating in or exported from the Chinese Taipei, Malaysia, Thailand and Vietnam (hereinafter referred to as the 'subject countries'), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/21/2014-DGAD dated the 10th March, 2016, has come to the conclusion that -

- (a) there is dumping of the subject goods from the subject countries;
- (b) dumped imports are causing injury to the domestic industry,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported

from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is mentioned in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8) and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. No.	Tariff Item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Malaysia	Malaysia	Any	Any	2.60	kg	US Dollar
2	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Malaysia	Any	Any	Any	2.60	kg	US Dollar
3	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Any	Malaysia	Any	Any	2.60	kg	US Dollar
4	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Fibre Glass Tapes	Malaysia	Malaysia	Any	Any	2.79	kg	US Dollar
5	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Fibre Glass Tapes	Malaysia	Any	Any	Any	2.79	kg	US Dollar
6	9017 10 00,	Measuring	Fibre	Any	Malaysia	Any	Any	2.79	kg	US

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	9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Tapes	Glass Tapes							Dollar
7	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Taiwan	Taiwan	Any	Any	2.84	kg	US Dollar
8	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Taiwan	Any	Any	Any	2.84	kg	US Dollar
9	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Any	Taiwan	Any	Any	2.84	kg	US Dollar
10	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Fibre Glass Tapes	Taiwan	Taiwan	Any	Any	2.86	kg	US Dollar
11	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Fibre Glass Tapes	Taiwan	Any	Any	Any	2.86	kg	US Dollar
12	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Fibre Glass Tapes	Any	Taiwan	Any	Any	2.86	kg	US Dollar
13	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Thailand	Thailand	Any	Any	2.96	kg	US Dollar
14	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10, or 9017 80 90	Measuring Tapes	Steel Tapes	Thailand	Any	Any	Any	2.96	kg	US Dollar
15	9017 10 00, 9017 30 10, 9017 30 29, 9017 80 10,	Measuring Tapes	Steel Tapes	Any	Thailand	Any	Any	2.96	kg	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

